

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.885/2019**

**Dated Tuesday, the 24<sup>th</sup> day of September, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

D. Suganya

No. 60, Senthil Nagar

Minjur, Chennai 601 203.

... Applicant

By Advocate M/s. C.K. Chandrasekkar

Vs.

1. Union of India

Department of Posts

Rep. by the Chief Postmaster General

Anna Salai, Chennai – 600 002.

2. The Senior Superintendent of Post Offices

Department of Posts

Tambaram Division, Tambaram – 600 045.

... Respondents

By Advocate Mr. M. Kishore Kumar (R1&2)

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. Set aside the order No. B14/1-14/15-16/PM dated at Tambaram 600045 the 08.07.2019 issued by the second respondent (Ann A-9), as being illegal, arbitrary and unconstitutional and consequently

ii. issue a direction to the respondents to consider and appoint the applicant as Postal Assistant, on the basis of the selection to be held on 14.07.2019, with all attendant benefits due to the applicant, including seniority and monetary benefits and

iii. Pass such other orders or directions".

2. When the matter came up for hearing, learned counsel for the applicant is not present. Learned counsel for the respondents submits that the examination challenged in this case<sup>3</sup> was cancelled by order dated 30.07.2019 and fresh notification was issued and there is no purpose in continuing with the matter as the same has become infructuous. He also produces a copy of the order dated 30.07.2019 which is taken on record.

3. In the above circumstances, the OA is dismissed as infructuous.

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**24.09.2019**